

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.144 of 2020

IN THE MATTER OF:

**Government of India
Through Office of the Assistant
Commissioner, GST & Central Excise,
Bhubaneswar – II Division**

...Appellant

Versus

Abhijit Guhathakurta, RP

...Respondent

For Appellant: Shri Prasenjeet Mohapatra, Sr. Standing Counsel

For Respondent: Shri Aakarshan Sahai, Advocate (R-1)

ORDER

24.01.2020 Heard Advocate - Shri Prasenjeet Mohapatra for Appellant and Advocate – Shri Aakarshan Sahai for Respondent No.1 – Resolution Professional. Issue Notice on delay as well as merits of the Appeal. Service of Notice on Respondent No.1 is waived. Requisite along with process fee, if not filed, be filed by 27.01.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

List the Appeal ‘for admission (after Notice)’ on 3rd February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md